

Tribes in the Panchayat Committees in West Bengal; and

(b) if not, the reasons therefor?

**The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Cooperation (Shri Shyam Dhar Misra):** (a) No such provision has been made in the West Bengal Panchayat Act, 1956.

(b) Under Section 29 of the Act, the right to constitute any committee of the Anchal Panchayat has been vested in the main body itself. The composition of each such committee is also to be decided by the Anchal Panchayat.

#### **Tribal Panchayats**

**1148. Shri Dasaratha Deb:** Will the Minister of Community Development, Panchayati Raj and Cooperation be pleased to state:

(a) whether the Commissioner for Scheduled Castes and Scheduled Tribes has suggested in his Tenth Report to recognise the traditional tribal Panchayats as associate bodies for different purposes according to local conditions;

(b) if so, what step Government propose to take in Tripura in this respect; and

(c) when Tripura Kshatrya Mandal Committees were abolished and what were the reasons?

**The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Cooperation (Shri Shyam Dhar Misra):** (a) Yes Sir. According to the Commissioner, this is one of the directions in which provisions will have to be made to safeguard the interests of Scheduled Tribes and Scheduled Castes, under Panchayati Raj.

(b) In Tripura, Panchayats are being established in six blocks during 1962-63 and the entire territory will be covered by Panchayats by April, 1965. This suggestion will be considered at the appropriate time after Panchayats have started functioning in Tripura.

1531 (Ai) LSD—4.

(c) The information is being collected.

#### **Transport Development Council**

**1149. Shri Dasaratha Deb:** Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 567 on the 25th November, 1961 and state:

(a) to what extent the suggestions made by the Transport Advisory Council held in October, 1961 have so far been implemented; and

(b) whether any steps have been taken to give tax relief to transport operators?

**The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) A statement giving the information required is laid on the Table of the House. [Placed in Library. See No. LT-343/62.]

(b) One of the recommendations made by the Transport Development Council was that in order to encourage motor transport in rural areas, some tax concession might be allowed to operators serving such areas. The extent and the form of relief, which depended on local conditions, were to be examined by the State Governments. The matter has been taken up with them.

#### **Haldia Port**

**1150. Shri Dasaratha Deb:** Will the Minister of Transport and Communications be pleased to state:

(a) whether the scheme for the development of Haldia as satellite deep draft port has been finalised;

(b) if so, the progress made to set up the Port; and

(c) when the actual work is likely to be started?

**The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) A scheme for the development of a new dock system at Haldia, which will be complementary to the port facilities at